

(c) whether the Disaster Management Authority developed capabilities for monitoring and enforcement of earth quake resistant codes and town planning byelaws ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. As per Vulnerability Atlas prepared by the Building Materials Technology Promotion Council (BMTPC), 229 districts of the country falls under seismic zone IV & V.

(b) The Guidelines for management of earthquakes released by the National Disaster Management Authority aims at ensuring the compliance of the construction of all new structures to the National Building Code 2005, earthquake resistant codes and other safety regulations.

(c) Town Planning & Building Bye-Laws falls under the jurisdiction of the State Government. Advisories have been sent to State Governments and Union Territories from time to time on disaster mitigation and preparedness measures including those relating to earthquake through adoption of model Building Bye-laws.

Increasing influence of maoists in Haryana

□2792. SHRI AJAY SINGH CHAUTALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that influence of Maoists is increasing in Haryana also;

(b) the number of incidents occurred in past one year in districts of Haryana wherein Maoists were involved; and

(c) the number of Maoists apprehended so far and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As per available inputs, activities of naxalites have been reported from few districts of Haryana. Two incidents of naxal violence have been reported, one each in 2008 and 2009 (upto July 22), 31 CPI (Maoist) cadres have been apprehended during the current year (upto July 22).

Maharashtra CR. P.C. (Amendment) Bill, 2008

2793. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a proposal from the State Government of Maharashtra to amend the Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008 is pending with the Ministry;

(b) if so, the reasons for delay in taking a decision; and

(c) by when Government would take a decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Code of Criminal Procedure (Maharashtra Amendment) Bill, 2008 was received in this Ministry on 29.2.2008 for obtaining the approval of the Government of India before its introduction in the State Legislature.

□Original notice of the question was received in Hindi.